

ACT No. XX OF 1868.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 13th August 1868).

An Act to give validity to the levy of certain Duties in Lucknow.

WHEREAS under the authority given by Act No. XVIII of 1864 *(to provide for the appointment of a Municipal Committee in the City of Lucknow)*, section thirteen, the Chief Commissioner of Oudh declared that duties on certain things and at certain rates should, "for the year 1865-66," be levied in respect of such things when brought into Lucknow for consumption or use therein, and such declaration was, on the ninth day of May 1865, sanctioned by the Governor General of India in Council. And whereas doubts have arisen as to whether such declaration and sanction remained in force down to the twenty-seventh day of July 1868, and it is expedient to remove such doubts, and to indemnify the officers and farmers who have acted under the said declaration and sanction and the said Chief Commissioner's rules from time to time in force as to the mode of levying and collecting the said duties ; It is hereby enacted as follows :—

1. The said declaration and sanction shall be deemed to have been in force from the ninth day of May 1865 to the twenty-seventh day of July 1868, and the said rules from time to time in force shall be deemed to have been valid under the said section.

Validation of declaration, sanction and rules from 9th May 1865 till 27th July 1868.

2. Every officer and farmer is hereby indemnified for anything done before the passing of this Act which might lawfully have been done if this Act had been in force ; and no suit or other proceeding shall be maintained against any such officer or farmer in respect of anything so done.

Indemnification of officers.